

## Jai Ambika Ginning and Pressing Factory & Ors Vs Union Bank of India

**Court:** Debts Recovery Appellate Tribunal, Mumbai Bench

**Date of Decision:** Feb. 5, 2024

**Acts Referred:** Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 & "Section 13(2), 13(3A), 13(4), 14, 17(1)

**Hon'ble Judges:** Ashok Menon, Chairperson

**Bench:** Single Bench

**Advocate:** Puneet Gogad, Sanjay Anabhawane, N. Bakali

**Final Decision:** Disposed Of

### Judgement